

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

Case no. APPLICATION NO. 23/99

OF 199

CA. 51/97

Applicant(s) Sri. Akhil Chandra Ray.

Respondent(s) Sri. G. D. Yadav.

Advocate for Applicant(s) Mr. M. Chanda.  
Miss. N. D. Goswami.

Advocate for Respondent(s) \_\_\_\_\_

Notes of the Registry	Date	Order of the Tribunal
The Learned applicant Advocate has been filed this contempt petition for non compliance of the order dated 17.8.99.	1.9.99 pg 26/9/99	On the prayer of Mr M.Chanda, learned counsel for the petitioner the case is adjourned to 8.9.99 for order.  Member  Vice-Chairman
Laid before Hon'ble Court for further orders.	8-9-99	Issue notice to show cause as to why contempt proceedings shall not be drawn up. Notice is returnable by 4 weeks. List for orders on 11-10-99.  Member  Vice-Chairman
Section Officer By P.C. to comply order dated 8/9/99.	1m 9/9/99	

## Notes of the Registry

## Date

## Order of the Tribunal

21. 9. 99

11-10-99

Service report awaited. List on  
10-11-99 ~~index~~ for orders.

Member

Vice-Chairman

Service of Notice  
prepared and sent  
to D. Section for  
Issuing of the same  
to the contemner  
through by hand.

21 vide D. No - 320/

Dtd - 6. 9. 99.

1m

10-11-99

Service Report awaited. List on  
24-11-99 for orders.

Member

Vice-Chairman

21  
9.11.99.

24.11.99

Await service report.

List on 8.12.99 for order.

Member

Vice-Chairman

9-11-99  
Service reports are  
still awaited.

pg

8.12.99

On the prayer of Mr. M.Chand,  
learned counsel for the petitioner the  
case is adjourned till 23.12.99.

Vice-Chairman

22-11-99

1) Service reports is still  
awaited.  
2) No Show cause by  
contemner.

trd

23.12.99

Await service report.

List on 25.1.2000 for order.

Member

Vice-Chairman

7-12-99

1) Service reports are  
still awaited.  
2) Show cause by  
contemner not been filed.

pg

25.1.00

Mr. A. Deb Roy, learned Sr. C.G.  
S.C. appears on behalf of the alleged  
contemner. Service report is accordingly  
complete.List on 15.2.2000 for objection  
if any.

Member

Vice-Chairman

22-12-99

1) Service Report is still  
awaited.  
2) Show cause by not  
been filed.

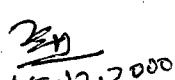
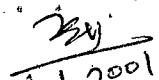
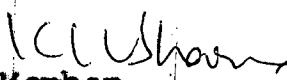
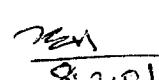
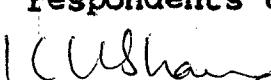
nkm

(3) C. 23/99 (OA. 51/97)

Notes of the Registry	Date	Order of the Tribunal
1) Service Reparts will be available on 10-2-00	11.2.2000	<p>Two weeks time allowed for filing of objection on the prayer of Mr A. Deb Roy, learned counsel for the alleged contemner.</p> <p>List on 28.2.2000 for order.</p> <p><i>6</i> Member</p>
2) Show cause why contemner be not sent to jail	pg	<p><i>JL</i> Vice-Chairman</p>
<i>SD 10/2</i>	28.2.2000	<p>There was a referee. Adjudication on 28.3.2000.</p> <p><i>370</i> <i>6</i></p>
	28.3.2000	<p>Mr J.L. Sarkar, learned counsel for the petitioner is present. Mr B.C. Pathak learned counsel for the alleged contemners prays for time to get instructions. Prayer allowed.</p> <p>List on 8.3.2000 for order. Mr Pathak shall appear with full instructions on the matter. Meanwhile the operation of the impugned order is stayed.</p>
1) Service Reparts are available	15.3.2000	<p>On the prayer of the counsel of both sides two weeks time allowed. Mr A. Deb Roy, learned counsel for the alleged contemners may submit objection in the meantime.</p> <p>List on 16.3.2000 for order.</p> <p><i>B</i> Member (J)</p>
2) Show cause why contemner be not sent to jail	pg	<p><i>6</i> Member (A)</p>
<i>SD 15/3</i>	16.3.2000	<p>Mr A. Deb Roy, learned counsel for the alleged contemners once again prays for time to submit objection, which according to him is ready. Prayer allowed as a last chance.</p> <p>List on 4.4.2000 for order.</p> <p><i>B</i> Member (J)</p>
1) Service Reparts are available		<p><i>6</i> Member (A)</p>
2) Show cause why contemner be not sent to jail		
<i>SD 3-4-00</i>		
1) Service Reparts are available		
2) Show cause why contemner be not sent to jail		
<i>SD 16/4</i>		

(4)

Notes of the Registry	Date	Order of the Tribunal
	4.4.00	No objection has been submitted. List for hearing on 3.5.2000.
	trd	
	3.5.00	Adjourned to 3.7.00. By Member
	3.7.00	On the prayer of Mr. M. Chanda, learned counsel for the petitioner case is adjourned to 24.7.00 for orders. S.O.R. Member(A)
	1m	
	24.7.00	No Bench is available. Adjourned to 23.8.00. By Member
	23.8.00	No Bench is available. Adjourned to 30.10.00. By Member
20-11-2000 No. Writ has been filed.	30.10.00	Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman Heard Mr. M. Chanda, learned counsel for the applicant and also Mr. A. Deb Roy, learned counsel for the Respondent No.1. Respondent to file written statement within a month from today. List this case on 21.11.00 for written statement and further orders, along with R.A.17/99 before the next available Division Bench. Vice-Chairman Vice-Chairman
MR nk		

Notes of the Registry	Date	Order of the Tribunal
No. Written Statement has been filed.	21.11.00	List on 18.12.00 for orders. In the meantime the respondents may file objection if any.   Vice-Chairman
	1m A.R.S.Y 21/11	
 By 15.12.2000	18.12.00	No. representation. List on 2.1.2001 for further orders.   Member (A)
No. W.S has been filed.   By 1.1.2001	trd 2.1.01	Heard Mr. M. Chanda learned counsel for the applicant. The respondents are yet to file reply to the application. Mr. Pathak Addl. C.G.S.C. seeks more time to enable Mr. A. Deb Roy, Sr.C.G.S.C. to obtain further instructions in this regard. Mr. Pathak also submitted that due to indisposition <sup>Mr. Deb Roy</sup> he could not attend the Court to-day. Accordingly, case is adjourned to 24.1.01 for orders.   Vice-Chairman
No. Written Statement has been filed.	1m 24.1.01	List on 9.2.01 to enable the respondents to file written statement.   Member
 By 8.2.01	9.2.01	List on 5.3.01 to enable the respondents to file written statement.   Member
	1m	

Notes of the Registry	Date	Order of the Tribunal
	5.3.01	No written statement so far filed. List on 26.3.01 for filing of written statement.
<u>23.3.01</u>  No written Stmt/ Reply filed by Contemplier	1m	
	26.3.01	It has been stated at the bar that against the judgment and order dated 17.8.98 in O.A. No.51 of 97 the respondents went to the High Court and the High Court in a writ proceedings suspended the operation of the order of the Tribunal dated 17.8.99 in O.A. No.51/97. In the circumstances the Contempt proceedings is closed.
<u>29.3.2001</u>  Copy of the order has been sent to the Dsec for issuing the same to Advocates for the parties	1m	ICC Order Member
		Vice-Chairman